

No.DSJ/BLP/RK/10-1/1993-
OFFICE OF THE DISTRICT AND SESSIONS JUDGE,
BILASPUR, HIMACHAL PRADESH.

Dated Bilaspur, the February, 2018.

NOTIFICATION

The term of appointment of the Oath Commissioners, at Bilaspur Division is going to expire on 08.03.2018. Therefore, in order to fill up the said anticipated vacancy of 2 Oath Commissioners, the desirous candidates /Advocates, who fulfill the requirements contained in the Himachal Pradesh Oath Commissioner (Appointments & Control) Rules, 2007 may apply on the enclosed specimen duly addressed to the Registrar General, High Court of Himachal Pradesh, Shimla, for their appointment as Oath Commissioner(s) **on or before 31.03.2018** in order to enable this Office to submit the same to the Hon'ble High Court of Himachal Pradesh for their appointment as such for the term of next two years.

Encl: As above.


District & Sessions Judge,
Bilaspur, H.P.

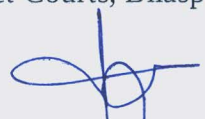
Endst. No DSJ/BLP/RK/10-1/1993- 983 Dated Bilaspur, the 27th February, 2018.

Copy forwarded to:-

1. The President, Bar Association, Bilaspur, H.P. with the request to get the notification displayed on the notice board of the Bar Room for the information of all Advocates practicing at District Headquarter, Bilaspur.
2. The Civil Judge (Sr. Div.)-cum-CJM, Bilaspur;
3. The Civil Judge (Jr. Div.)-cum-JMIC, Bilaspur;

with the request to display the aforesaid notification on their respective Court notice boards.

4. Notice Board of this office.
5. The Assistant Programmer of this office with the directions to upload the same on the website of District Courts, Bilaspur, H.P.


District & Sessions Judge,
Bilaspur, H.P.

To

The Registrar General,
High Court of Himachal Pradesh,
Shimla-171001.

(Through proper channel)

Sir,

“Jai Hind”

I am to submit my Candidature for the appointment of Oath Commissioners on the prescribed form as under :

ANNEXURE 'A'

- a) Date of enrollment as Advocate:
- b) Standing at the Bar:
- c) Monthly income of the applicant:
 - i) From his profession:
 - ii) From other sources including income of his parents if living jointly:
- d) Whether the applicant has ever been appointed before as Oath Commissioner, if so, the period and the place.
- e) Whether the applicant is an ex-serviceman, SC/ST/OBC/candidate ?
- f) Whether the applicant/advocate has passed the exam as per Rule 9 of All India Bar Examination Rules, 2010 as “No Advocates enrolled under Section 24 of the Act, 1961 shall be entitled to practise under Chapter IV of the Advocates Act, 1961 unless such Advocate successfully passed All India Bar Examination conducted by the Bar Council of India. _____

Date:

Signature.

Name in capital letter.

Certificate:

Certified that Sh/Smt./Ms. _____ is the regular member of Bar Association *Bilaspur*, Distt. Bilaspur, H.P. since _____ and have good act and conduct.

President/ General Secretary,
Bar Association *Bilaspur*,
Distt. Bilaspur, H.P.